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Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Recovery of Surcharge and Contribution Rules, 1987

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Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Recovery of Surcharge and Contribution Rules, 1987

In exercise of the powers conferred by Section 148 read with Section 153 of the Andhra pradesh Charitable and Hindu Religious Institutions and Endowments Act,1987 (Act No.30 of 1987) the Governor of Andhra Pradesh hereby makes the following rules as the same having been previously published as required by subsection (1) of Section 153 of the said Act.

1. Short title :-

These rules may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Recovery of Surcharge and Contribution Rules, 1987.

2. The requisition referred to in Section 148 shall be made :-

- (i) if it relates to the recovery of Contribution and Audit fee payable under Section 65, in Form-I
- (ii) if it relates to the recovery of costs, charges and expenses payable under Section 67, in Form -II.

3. . :-

The requisition referred to in sub-section (1) of Section 1148 shall be, in form-III.

SCHEDULE 1 SCHEDULE

SCHEDULE							
SI.	Mandal &	Name of	Name,fath-	Suit	Amount	Demand	Date of
No.	Village in which	the charitable	er's name and	petition or other	of costs, charges	number and date	service of
	proper is	or	address of	proceeding	and		demand
	situated	religious	trustee/Exe	in respect	expenses		
		institution	cutive	of which			
		or	Officer.	costs,			
		endowment		charges			
				expenses			
				were			
				incurred.			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)